

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)
RAJYA SABHA
UNSTARRED QUESTION NO-959
ANSWERED ON 09/02/2023

TENURE OF OFFICE BEARERS OF SPORTS' ASSOCIATIONS

959. SHRI LUIZINHO JOAQUIM FALEIRO:

Will the Minister of Youth Affairs and Sports be pleased to state:

- (a) whether it is a fact that the tenure of office bearers of State Sports Association as well as State Olympics Association is not more than two terms without the cooling period as per the Sports Code of Government of India, if so, since when it has been implemented;
- (b) whether the State Sports Association is required to follow the Constitution of the concerned Sports Federation or Sports Code or State Department Rules during its election; and
- (c) whether it is mandatory for State Olympic Association/ State Sports Association to follow the Sports Code of Government of India?

ANSWER

THE MINISTER OF YOUTH AFFAIRS AND SPORTS

(SHRI ANURAG SINGH THAKUR)

(a) to (c): 'Sports' being a State subject, the responsibility to promote and develop sports in the country rests primarily with the respective State/Union Territory Governments. At the national and international level, (including meeting international treaty obligations), it falls within the realm and remit of the Union Government under its residuary powers.

Further, granting of affiliation to State / UT units is the prerogative of the concerned National Sports Federation (NSF). The Government, as a matter of policy, does not interfere in their internal matters. However, while granting recognition/affiliation to a State /UT Association, the NSF should take into consideration the representative character of the State/UT Association so as to ensure that only truly representative body of the game gets the recognition/affiliation.

The Ministry of Youth Affairs & Sports has issued necessary advisories to all States and UTs to either adopt or implement the provisions of the Sports Code to the State/District level

sports bodies in their States/UTs, or to make similar Code/ provisions for the State/District sports bodies to bring transparency in their working and management.

Recently, the Indian Olympic Association (IOA) has amended its constitution in November 2022 and according to its constitution, the election of office bearers of IOA to hold at least once every four years and State Olympic Association should make sure that they should not make any provision which would be contradiction with rules and regulations of IOA.
